

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP No. 277/Chd/Hry/2017

In the matter of:

Prestolite Electric (India) Pvt. Ltd. ...Petitioner

Present: Ms. Anita Kaudinya, Practising Company Secretary
for the petitioner.

The petitioner-company stated to be a wholly owned subsidiary of the parent-company which is incorporated in China having accounting year from 1st January to 31st December of each year. It is *inter alia* contended that the Audited Balance Sheet of the petitioner-company for the year ending 31.03.2017 has already been filed with the Registrar of Companies, NCT of Delhi and Haryana.

Notice of this petition to the Registrar of Companies, NCT of Delhi and Haryana for 29.01.2018. Notice be collected from the Registry and be sent by Speed Post alongwith copy of the petition immediately and file affidavit of the authorized representative of the company regarding service alongwith postal receipt and tracking report at least four days before the date fixed.

It is submitted further that the petitioner-company is in process of shifting its office to Telangana. The further status be intimated on the next date.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

December 15, 2017
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